

घरना भी दे रहे हैं, वे बेकार बना दिए गए हैं—उसके सिलसिले में भी किसी न किसी प्रकार की चर्चा होनी चाहिए ताकि वहाँ के सरकारी कर्मचारियों में जो असंतोष है उसका निराकरण हो सके और राजकाज ठीक से चल सके।

SHRI DHIRESWAR KALITA (Gauhati) : Sir, one minute.

MR. DEPUTY-SPEAKER : Seven minutes have gone. What I would suggest is, all these matters could be brought up before the Business Advisory Committee. If you address a communication, I will place it before the Business Advisory Committee and try to find out. (*Interruption*) Shri Shiva Chandra Jha.

SHRI K. N. TIWARY (Bettiah) : The Time is over; we have to adjourn for lunch.

श्री शिव चन्द्र भा (मधुबनी) : उपाध्यक्ष महोदय, अन्तर्राष्ट्रीय घटनाओं पर सरकार अपना स्टेटमेंट दे। श्री मधु लिमये जी ने जो कहा है वह ठीक कहा है। इस सम्बन्ध में मैं कहना चाहता हूँ कि एल-सल्वडोर और होंडुरास की जो लड़ाई चल रही है उसमें अमरीका की साजिश है—निक्सन साहब यहाँ पर आये तो हम जानना चाहते हैं कि प्रधान मन्त्री ने उसके मुताल्लिक उनसे कुछ बातें की हैं या नहीं? अगर की हैं तो वे बातें क्या हैं?

दूसरी बात यह है कि जेनिवा डिसार्मिमेंट कांफ्रेंस में एशिया के मुल्कों को बुलाया गया है—यूगोस्लाविया को भी इन्वाइट किया है—यूगोस्लाविया न्यूट्रल समिट का मेम्बर है, हिन्दुस्तान, यूगोस्लाविया और अरब तीनों हैं तो जब यूगोस्लाविया को इन्वाइट किया गया है, हिन्दुस्तान को क्यों नहीं इन्वाइट किया गया है? इसके बारे में भी सरकार स्टेटमेंट दे।

MR. DEPUTY-SPEAKER : This is not the Question Hour. We have already spent nine minutes. Many matters are raised now. The Nixon matter was raised by an hon. lady Member from this side of the

House. I would suggest to the Minister concerned one thing. From next time onwards, you just circulate what is going to be taken up in the next week, and if there are suggestions, we shall put them up before the Business Advisory Committee; not on the floor of the House, because there is no limit to it. It is impossible to deal with these matters like this. Now, Dr. Melkote.

SHRI DHIRESWAR KALITA : Sir, have you not seen me rising? (*Interruption*).

DR. MELKOTE (Hyderabad) : Sir, I support the motion made by Shri Bakar Ali Mirza.

MR. DEPUTY-SPEAKER : I know what you are going to say—it is regarding Telengana. Has the Minister got anything to say?

SHRI RAGHU RAMAIAH : Nothing

MR. DEPUTY-SPEAKER : Nothing. Now, there is one point. Yesterday, I asked the Law Minister to circulate, to give the full reply to the communication or the point raised under rule 377 plus the opinion by the Attorney-General. Snri Dandeker suggested that some time should be given for discussion of that matter. So, we will consider it, and then—

STATEMENT RE. MATTER UNDER
RULE 377

RESIGNATION BY VICE-PRESIDENT
ACTING AS PRESIDENT

श्री मधु लिमये (मुंगेर) : उसी के बारे में मेरा निवेदन है। आप इनको टेबिल पर रखने के लिए कह रहे हैं, मुझे एतराज है। इसमें बहुत गम्भीर कौस्टीट्यूशनल इम्प्रोप्रायटी हो गई है।... (व्यवधान)...

MR. DEPUTY-SPEAKER : Under rule 377, a point was raised, and the Minister has made a statement. He cannot raise it now. Two important constitutional issues are involved. Therefore, Shri Dandeker suggested yesterday and you have supported him, if I remember aright, that we should have some sort of debate. We shall consider it in the Business Advisory Committee.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM): Sir, I beg to lay on the Table a statement on the matter raised by Shri Madhu Limaye in the House on the 31st July, 1969, regarding the constitutionality of the resignation by the Vice-President acting as President. [Placed in Library. See No. LT—1477/69]

13.08 hrs.

The Lok Sabha adjourned for Lunch till ten minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at ten minutes past Fourteen of the Clock.

(SHRI VASUDEVAN NAIR in the Chair).

BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL—Contd.

Clause 11—Contd.

MR. CHAIRMAN : The House will proceed with consideration of clause 11.

SHRI N. DANDEKAR (Jamnagar) : Sir, I want to speak on my amendments Nos. 287 and 288.

SHRI D. N. PATODIA (Jalore) : Sir, I rise to a point of order. Before you start the discussion I have one very important observation to make. I would like to know from the Government as to which of the amendments which have been circulated to the Members are in fact being moved by them because I find in several of them there are many contradictions, there are many adverse situations created and before you proceed with the Bill I would like to know which of the amendments are being moved and which of them are not being moved.

श्री कंबरलाल गुप्त (दिल्ली सदर) : सभापति जी, मैं भी माननीय पाटोदिया जी का समर्थन करता हूँ। आज जो हमें संशोधन मिले हैं, और पहले दिन जो अमेंडमेंट भेजी थीं वह अलग अलग हैं। अब कौन से अमेंडमेंट सरकार

सदन के सामने रखना चाहती है यह मालूम नहीं है। इसलिये अच्छा यह हो कि सरकार जो संशोधन मूव करना चाहती है और जो विदङ्गा करना चाहती हैं वह हमें बतायें ताकि उसी हिसाब से हम आगे संशोधन दे सकें। यह तो अंधेरे में छलांग लगायी जा रही है। सरकार बतादे कि कौन से संशोधन मूव करना चाहती है ताकि उस पर हम अपने संशोधन दें।

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : With respect to other clauses, even though there are many amendments it may so happen that government may not be moving more than five or six amendments altogether. When each clause is taken up, I will submit beforehand which amendments we are going to move.

SHRI D. N. PATODIA (Jalore) : But each clause is dependent on other clauses. So, we would like to know which amendments are being moved so that we could move our own amendments accordingly.

SHRI N. DANDEKER: We are actually in a state of utter confusion. We would like to know what exactly is the import of the various amendments which government want to move. The Law Minister told us a little while ago that they will move only a few amendments. If we could know in advance what amendments they have in mind to move then we can quickly focus our mind on them and see what will be the import of those amendments so that we can decide which of our amendments are relevant or irrelevant, keeping in view the amendment moved by the government—

SHRI ABDUL GHANI DAR (Gurgaon): I want to submit something.

MR. CHAIRMAN : Is it on the same point ?

श्री अब्दुल गनी डार : मेरी अर्ज यह है कि जब ला मिनिस्टर साहब की तरफ से अमेंडमेंट मिले तो हमें नये सिरे से अपने अमेंडमेंट्स को देखना पड़ा और नई अमेंडमेंट्स भेजीं। हमें